

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 122
43/241(PB)/2020

IN THE MATTER OF:

Rohit Khanna Ors.

.... Applicant/petitioner

v.

Royce Developers Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241(1)

Order delivered on 26.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Petitioner

Ms. Varsha Banerjee, Mr. Kunal Godhwani,
Advts.


For the Respondent

ORDER

Ld. Counsel for the respondent No. 1 to 5 seeks and is granted one week time to file vakalatnama and three weeks time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 15.04.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

26.02.2020
Ritu Sharma